

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP No.80/2015  
In  
OA No.4234/2011  
CP No. 87/2015  
CP No.564/2015**

New Delhi this the 10<sup>th</sup> day of November, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

1. Monika  
D/o Ramlal Singh  
A-2/24, Rajvir Colony  
Gharoli Extn.  
Delhi -9.
2. Lalit Kumar  
S/o Lakhmi Chand  
B-26, Police Colony  
Bhajanpura  
Delhi -53.
3. Om Prakash  
S/o Deen Dayal  
4/1591, Gali No.7  
Mahavir Block  
Bhola Nath Nagar  
Shahdra, Delhi – 32. ... Petitioners  
(By Advocate:Shri Naresh Kaushik)

**VERSUS**

1. K.K.Sharma  
Chief Secretary  
Govt. of NCT  
Players building, IP Extension  
Delhi.
2. V.K.Singh  
Secretary  
Delhi Subordinate Services Selection Board (DSSSB)  
FC-18, Institutional Area, Karkardooma  
(Near Railway Reservation Center)  
Delhi – 110 092.
3. Puneet Kumar Goel  
Commissioner  
South Municipal Corporation of Delhi  
South Zone, Civic Centre  
4<sup>th</sup> Floor, Minto Road, ITO, New Delhi. ...Contemnor

(By Advocate:Shri B.N.P.Pathak  
Ms. Neetu Mishra  
Shri R.K.Jain in CP No.564/2015,  
80/2015 & 87/2015 for R-3)

**O R D E R (Oral)**

**Mr. V. Ajay Kumar, Member (J):**

When this matter is taken up for hearing, both the learned counsel submit that the stay granted in the Writ Petition (C) No.1148/2016 filed against the orders of this Tribunal is still continuing.

2. In the circumstances, the CP is closed and notices issued to the respondent are discharged. However, the applicant is at liberty to avail their remedies, if so advised, in accordance with law, once, the aforesaid WP is finally decided by the Hon'ble High Court of Delhi. No costs.

**(Dr. Birendra Kumar Sinha)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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